

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.69(ND)/2015

IN THE MATTER OF:

Mr. Ajit Singh Bhandari & Ors. Applicant/petitioners

Vs.

M/s. Bhandari Builders Pvt. Ltd. & Ors. Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri S.K. MOHAPATRA,

Hon'ble Member(Technical)

For the Petitioner/Applicant : Mr. K. Datta, Ms. Malvika Awasthi, Advs.

For the Respondent : Mr. Anuj Shah, Mr. Nripi Jolly, Advs. for R-2.
Mr. Alok Tiwari, Ms. Anushka Sharma, Advs.
For R-5

ORDER

Learned Counsel for the parties have made a joint statement that the settlement is at a very advance stage and it is likely to materialise even in respect of small outstanding issues very early.

On the consent of the parties, the matter is adjourned to 18th December, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

24.11.2017
V. Sethi